

**66**

**COMMITTEE ON  
GOVERNMENT ASSURANCES  
(2016-2017)**

**SIXTEENTH LOK SABHA**

**SIXTY-SIXTH REPORT**

REQUESTS FOR DROPPING OF  
ASSURANCES  
(NOT ACCEDED TO)

*(Presented to Lok Sabha on 10 August, 2017)*



**LOK SABHA SECRETARIAT  
NEW DELHI**

***August, 2017/Shravana, 1939 (Saka)***

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*August, 2017/Shravana, 1939 (Saka)*

**CGA No. 316**

*Price: ₹ 81.00*

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Published under Rule 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Fifteenth Edition) and Printed by the General Manager, Government of India Press, Minto Road, New Delhi-110 002.

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES\*  
(2016-2017)

Dr. Ramesh Pokhriyal "Nishank" — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri P.K. Kunhalikutty\*\*
4. Shri Anto Antony
5. Shri Tariq Anwar
6. Prof. (Dr.) Sugata Bose
7. Shri Naranbhai Bhikhabhai Kachhadiya
8. Shri Bahadur Singh Koli
9. Shri Prahlad Singh Patel
10. Shri A.T. Nana Patil
11. Shri C.R. Patil
12. Shri Sunil Kumar Singh
13. Shri Taslimuddin
14. Shri K.C. Venugopal
15. Shri S.R. Vijay Kumar

SECRETARIAT

1. Shri U.B.S. Negi — *Joint Secretary*
2. Shri P.C. Tripathy — *Director*
3. Shri S.L. Singh — *Deputy Secretary*

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\* The Committee has been re-constituted *w.e.f.* 01 September, 2016 *vide* Para No. 4075 of Lok Sabha Bulletin Part-II, dated 05 September, 2016.

\*\*Nominated to the Committee *vide* Para No. 5328 of Lok Sabha Bulletin Part-II, dated 30 May, 2017 *vice* Shri E. Ahamed expired on 01 February, 2017.

## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2016-2017), having been authorized by the Committee to submit the Report on their behalf, present this Sixty-Sixth Report (16th Lok Sabha) of the Committee on Government Assurances.

2. The Committee at their sitting held on 06 April, 2017 considered Memoranda Nos. 97 to 116 containing requests received from the various Ministries/Departments for dropping of pending Assurances and decided to pursue 09 Assurances.

3. At their sitting held on 09 August, 2017 the Committee considered and adopted their Sixty-Sixth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

NEW DELHI;  
09 August, 2017  
18 Shravana, 1939 (Saka)

DR. RAMESH POKHRIYAL "NISHANK",  
*Chairperson,*  
*Committee on Government Assurances.*

## REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult in implementing the Assurances on one ground or the other, they are required to request the Committee on Government Assurances to drop the Assurances and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2016-17) considered the following requests received from various Ministries/Departments for dropping of Assurances at their sitting held on 06 April, 2017:—

Sl. No.	SQ/USQ No. & Date	Ministry/Department	Subject
1.	USQ No. 463 dated 02.12.2015	Communications and Information Technology (Department of Electronics and Information Technology)	National Cyber Crime Centre (Appendix-I)
2.	USQ. No. 1395 dated 04.03.2016	Defence (Department of Defence)	Defence Deal with Augusta Westland (Appendix-II)
*3.	USQ. No. 1917 dated 23.07.2014	External Affairs	Extradition of KIM Davy (Appendix-III)
4.	USQ. No. 2510 dated 11.03.2016	Finance (Department of Financial Service)	NBFC/Chit Fund Frauds (Appendix-IV)
5.	USQ No. 3134 dated 11.02.2014	Home Affairs	Utilization of Funds by NGOs (Appendix-IV)
*6.	USQ. No. 109 dated 22.11.2011	Information and Broadcasting	Amendment in PCI Act. (Appendix-VI)

\*Implementation Reports laid on the Table of the House on 08.08.2017.

Sl. No.	SQ/USQ No. & Date	Ministry/Department	Subject
7.	SQ No. 301 (Supplementary by Smt. Bhavana Pundlikrao Gawali, M.P.) dated 15.12.2014	Micro, Small and Medium Enterprises	Development of MSMEs (Appendix-VII)
8.	SQ No. 75 dated 03.12.2015	Road Transport and Highways	National Highways on Coastline (Appendix-VIII)
9.	USQ. No. 687 dated 02.12.2015	Urban Development	Light Metro in Kerala (Appendix-IX)

3. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the Assurances are given in Appendices-I to IX.

4. The Minutes of the sitting of the Committee dated 06 April, 2017 are given in Appendix-X.

5. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping the Assurances. The Committee desire that the Government should take note of the Observations of the Committee, as contained in Annexure-II to Appendix-X and take appropriate action, for the implementation of the Assurances expeditiously.

NEW DELHI;  
09 August, 2017  
18 Shravana, 1939 (Saka)

DR. RAMESH POKHRIYAL "NISHANK",  
*Chairperson,*  
*Committee on Government Assurances.*



## APPENDIX I

### MEMORANDUM NO. 98

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 463 dated 02.12.2015, regarding "National Cyber Crime Centre".

On 02 December, 2015, Shri P.R. Senthil Nathan, M.P. addressed an Unstarred Question No. 463 to the Minister of Communications and Information Technology. The text of the question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Communications and Information Technology (Department of Electronics and IT) within three months from the date of reply but the Assurance is yet to be implemented.

3. The Ministry of Communications and Information Technology (Department of Electronics and IT), *vide* O.M. No. 2(225)/2015-Parl. dated 29.06.2016, have requested to drop the Assurance on the following grounds:—

"That the Expert Committee constituted in Ministry of Home Affairs (MHA) to prepare a roadmap for effectively tackling cyber crime in the country has already submitted its report in September, 2014. The Expert Committee recommended setting up of Indian Cyber Crime Coordination centre to fight against cyber crime in the country. MHA is already working on developments of two schemes based on the recommendations *i.e.* Tackling the generally cyber crimes for Indian Cyber Crime Coordination Centre; and Cyber crimes against women and children—Cyber Crime Prevention Against Women and Children. Currently comments have been requested from stakeholder Ministries. DEITY (Department of Electronics and Information Technology), has also submitted its comments. Further, action will be initiated by MHA based on the comments of the stakeholder Ministries. This is considered as an ongoing process for approval of any project/programme. These projects are therefore in the approval stage and no time limit can be framed/fixed at this stage. These facts may be put up before the Committee on Government Assurance for its consideration. In this connection, it is also mentioned that the reply was given as per requirement of the Question. Therefore, the Committee On Government Assurances, Lok Sabha Secretariat may be requested not to treat this reply as an Assurance. "

4. In view of the above, the Ministry, with the approval of Minister for Communications & Information Technology, have requested to drop the above Assurance.

The Committee may consider.

New Delhi:

Dated: 31.03.2017

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
DEPARTMENT OF ELECTRONICS & INFORMATION TECHNOLOGY  
LOK SABHA UNSTARRED QUESTION NO. 463  
ANSWERED ON 02.12.2015

**National Cyber Crime Centre**

463. SHRIP.R. SENTHIL NATHAN:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has decided to set up a National Cyber Crime Centre;
- (b) if so, the details thereof;
- (c) the purpose to set up National Cyber Crime Centre; and
- (d) the time by which the centre will start functioning?

**ANSWER**

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a), (b) and (c) The Expert Group constituted in Ministry of Home Affairs to prepare a roadmap for effectively tackling cyber-crimes in the country has recommended to set up an Indian Cyber Crime Coordination Centre (I4C) to fight against cyber crime in the country, which has been accepted by the Ministry of Home Affairs in principle.

(d) No timeline has since been fixed for starting the Indian Cyber Crime Coordination Centre (I4C).

## APPENDIX II

### MEMORANDUM No. 99

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 1395 dated 04.03.2016, regarding "Defence Deal with Augusta Westland".

On 04 March, 2016, Shri C. Mahendran and Shri Nana Patole, M.Ps. addressed an Unstarred Question No. 1395 to the Minister of Defence. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Defence (Department of Defence) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Defence (Department of Defence) *vide* O.M. F.No. 7(3)/US(DK)/D(Air-I)/2016 dated 09 August, 2016 have requested to drop the Assurance on the following grounds:—

"That the CBI *vide* their letter dated 26.07.2016 has intimated that the investigation into the VVIP/VIP helicopter case is still underway. The Letters Rogatory for the purpose of investigation abroad and collection of foreign located evidence have been sent to eight countries, namely UAE, Singapore, Mauritius, Italy, UK, Switzerland, Tunisia and British Virgin Islands. The Execution Reports of Letters Rogatory from 3 (three) countries namely, UAE, Singapore and Mauritius are still awaited. The part Execution Reports from remaining 5 (five) countries are also awaited. The execution of Letters Rogatory is dependent upon the judicial authorities of these countries. The completion of CBI investigation is likely to take considerable period of time. It is not possible to indicate any definite time-frame by which CBI will be able to complete the investigation. Keeping in view the above position, the Hon'ble Committee on Government Assurances (Lok Sabha Secretariat) may be requested to kindly consider dropping of the Assurance. Pending decision in this regard, Committee on Government Assurances (Lok Sabha Secretariat) may be requested to grant extension of time for a period of one year beyond 04.06.2016 *i.e.* upto 04.06.2017 or till a decision of dropping/deleting the Assurance is taken, whichever is earlier."

4. In view of the above, the Ministry, with the approval of the Minister of State for Defence, have requested to drop the Assurance.

The Committee may consider.

New Delhi:  
Dated: 31.03.2017

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE  
LOK SABHA UNSTARRED QUESTION NO. 1395  
ANSWERED ON 04.03.2016

**Defence deal with Augusta Westland**

1395. SHRI C. MAHENDRAN:  
SHRI NANA PATOLE:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has revealed a scam regarding brokerage of 360 crore of rupees in the Augusta Westland helicopter deal of Rs. 3600 crore;
- (b) if so, the details thereof and the time by which CBI is likely to submit its report in this regard;
- (c) the details of action taken against guilty persons in the said deal; and
- (d) whether the Government is reconsidering the defence deals with Augusta Westland?

**ANSWER**

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) to (d) On the reports of the arrest of the Chief Executive of Finmeccanica in connection with the investigations in Italy regarding alleged financial malpractices by M/s Agusta Westland International Ltd. (AWIL), UK in the procurement of 12 VVIP/VIP helicopters for the Indian Air Force (IAF), the Ministry of Defence, on February 12, 2013, asked the Central Bureau of Investigation (CBI) to conduct an enquiry into the matter.

CBI have registered a criminal case against M/s Agusta Westland and others on March 3, 2013 for alleged payment of bribes/commission in the procurement of VVIP helicopters for the IAF. The investigation in the case, is underway. During the investigation, Letters Rogatory have been sent to eight countries, namely UAE, UK, Switzerland, Singapore, Italy, Mauritius, Tunisia and British Virgin Islands. Finalization of investigation by the CBI is dependent upon receipt of the execution report of the pending Letters Rogatory from all these countries.

The contract for the supply of 12 VVIP/VIP helicopters signed with M/s AWIL on February 8, 2010 has been terminated by the Ministry of Defence with effect from January 1, 2014, on grounds of breach of the provisions of the Pre-contract Integrity Pact and breach of the terms of the Contract by M/s AWIL.

Directorate of Enforcement (ED) has also registered a case on July 3, 2014 under Prevention of Money Laundering Act (PMLA), 2002 and has initiated investigations. The ED has attached assets worth Rs.11.44 crore and filed a Prosecution Complaint against accused persons in the Special Court under the PMLA.

### APPENDIX III

#### MEMORANDUM NO. 102

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 1917 dated 23.07.2014 regarding "Extradition of Kim Davy."

On 23 July, 2014, Dr. Kirit Somaiya, M.P. addressed an Unstarred Question No. 1917 to the Minister of External Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of External Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of External Affairs *vide* OM No. WI/B/125/03/2014-CE dated 30 June, 2016 have requested to drop the Assurance on the following grounds:—

"That after a detailed examination of the proposal by MHA, a draft extradition request was finalized and along with its enclosures was sent to the Embassy of India, Copenhagen, which received the documents on 19 May, 2016. These have now been handed over to the Danish legal consultants and is being examined in detail by them, after which further steps will be taken with the approval of competent authorities.

The issue is a complex and long standing one and, given the history, it is to be handled with delicacy and, as action does not lie with India alone, it may not have a speedy conclusion.

In view of the above timelines, the time-frame of fulfilling the "Assurance" within three months (or even within one or several extensions) may not be realistic. Also, the Government of India cannot give an assurance as action does not lie with the Government alone (in the reply, the factual position available with regard to the points raised by the Hon'ble Member of Parliament in his question had been conveyed).

Furthermore, it may kindly be noted that the Committee had earlier agreed to not treat as Assurance the replies to similar questions, *viz.*, (i) Lok Sabha Unstarred Question No. 1285 dated 17 August, 2012, raised by Shri Vishwa Mohan Kumar, MP on Extradition of Danish national accused in Purulia weapons case; dropped by the Committee on Government Assurances on 08 October, 2014; and (ii) Lok Sabha Unstarred Question No. 1651 dated 10 August, 2011, raised by Shri Jose K. Mani, MP, on Extradition of Kim Davy; dropped by the Committee on Government Assurances on 20 July, 2012.

It is, therefore, requested that the Parliamentary Committee on Government Assurances may kindly, for the aforesaid reasons, delete the instant Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State for External Affairs have requested to drop the Assurance.

The Committee may consider.

New Delhi:

Dated: 31.03.2017



*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS  
LOK SABHA UNSTARRED QUESTION NO. 1917  
ANSWERED ON 23.07.2014

**Extradition of Kim Davy**

1917. DR. KIRIT SOMAIYA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether any fresh proposal has been received by the Government for the extradition of Kim Davy, the prime accused in the Purulia Arms Drop case;

(b) if so, the details thereof;

(c) whether any talks have been held between Denmark and India on this proposal; and

(d) if so, the response of the Danish Government in this regard?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (GEN. RETD V. K. SINGH): (a) & (b) Yes. On 22.04.2014, the then Union Home Minister approved sending a fresh extradition request regarding Kim Davy to the Government of Denmark. Consequently, DIG & Head of Branch, CBI (SCB), Kolkata (West Bengal) has submitted a fresh extradition proposal of Kim Davy to the Ministry of Home Affairs on 24.06.2014. The extradition proposal is under examination of the Ministry of Home Affairs.

(c) & (d) A meeting between the Danish and Indian delegations was held on March 7, 2013 in New Delhi to explain the legal position related to the extradition issue. The Danish delegation informed that the Indian Government may make a fresh attempt if any new facts had arisen in the case apart from those already brought out in the earlier request made in April, 2002.

## APPENDIX IV

### MEMORANDUM No. 104

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 2510 dated 11.03.2016 regarding "NBFC/Chit Fund Frauds".

On 11 March, 2016, Shri Prataprao Jadhav, Shrimati Santosh Ahlawat, Shri Laxman Giluwa, Shri Nana Patole and Adv. Joice George, M.Ps., addressed an Unstarred Question No. 2510 to the Minister of Finance. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and was required to be implemented by the Ministry of Finance (Department of Financial Services) within three months from the date of the reply. The Assurance is yet to be implemented.

3. The Ministry of Finance *vide* O.M. F. No. 5/33/2016-BOA dated 7th November, 2016 have requested to drop the Assurance on the following grounds:—

"That as the matter of Assurance relates to CBI cases under investigation, the completion of the investigation, filing of charge sheet in these cases wherever necessary as well as trial of the cases in a court is a time consuming process and may take a long time for completion. Also these processes are not under the control of executive. Therefore, it is felt that it may not be feasible to fulfil the above Assurance within a reasonable time."

4. In view of the above, the Ministry, with the approval of the Minister of State for Finance, have requested to drop the above Assurance.

The Committee may consider.

New Delhi:  
Dated: 31.03.2017

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
LOK SABHA UNSTARRED QUESTION NO. 2510  
ANSWERED ON 11.03.2016

**NBFC/Chit Fund Frauds**

2510. SHRI PRATAPRAO GANPATRAO JADHAV:  
SHRI SANTOSH AHLAWAT:  
SHRI LAXMAN GILUWA:  
SHRI NANABHAU FALGUNRAO PATOLE:  
SHRI (ADV) JOICE GEORGE:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government has noticed that a number of Non-Banking Finance Companies (NBFCs)/Multi Level Marketing (MLM)/Chit Fund companies are increasing day by day in the country and operating without requisite registration;

(b) if so, the details thereof including the name of the said companies against whom complaints regarding non-payment of investors money have been received by the Reserve Bank of India during the last three years and the current year, company and State-wise;

(c) whether the Government has any proposal to regulate/scrutinize such companies in the wake of the recent scams noticed therein and if so, the details thereof; and

(d) the monitoring mechanism put in place by the Government to keep a check on the activities of the said companies and to protect interests of the investors?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE: (a) Reserve Bank of India (RBI) is conducting a one-time exercise based on the list of 34,754 Companies forwarded by the Ministry of Corporate Affairs (MCA) which are registered under Companies Act, 1956 and classified/categorized as 'NBFCs' in the records of MCA and these Companies may be carrying on Non-Banking Financial Institution (NBFI) activities without mandatory registration as required under Section 45IA of RBI Act, 1934 as only 12,375 Companies are registered with RBI as NBFCs (as on February, 2013). MCA had requested RBI to initiate action against such Companies. While several Companies in the list were not registered with RBI as NBFCs, the list also did not contain some companies already registered with RBI. Chit Funds are registered and regulated by the State Governments under the Chit Funds Act, 1982. Further, money circulation schemes are prohibited under the

Prize Chits and Money Circulations Schemes (Banning) Act, 1978 and the States are the implementing agencies under the Act.

However, MCA has ordered investigations through Serious Fraud Investigation Office (SFIO) under Section 235 of the Companies Act, 1956 and Section 212 of the Companies Act, 2013 into the affairs of 164 companies against whom complaints had been received regarding alleged collection of funds from the people in different States of the country.

As on 30.11.2015, CBI has registered/investigated 82 Regular Cases relating to Chit Fund Companies/Non-Banking Finance Companies (NBFCs)/Multi Level Marketing (MLM) and Directorate of Enforcement is investigating 42 cases relating to financial frauds/cheating in the name of chit funds and other investment schemes under Prevention of Money Laundering Act, 2002 (PMLA) during the last three years and current year.

(b) RBI has reported that there are 1444 NBFCs operating in different States/ Union Territories which are not registered with RBI, against whom complaints regarding Non Payment of investor's money have been received or noticed by the RBI during the last four calendar years and till February 29, 2016.

(c) & (d) RBI, as a one-time measure, examined the financials of all these companies (other than those registered with the Bank) to ascertain their requirement or otherwise for registration with the Bank. The main objective is to determine whether among these companies there are companies that ought to have registered with the RBI for carrying on their NBF activities. The updated position is tabulated as under on the basis of preliminary examination of the financials and the action taken by the Bank thereafter:—

Sl. No. Category No. of Companies:

1. Companies Referred by MCA to RBI 34,754
2. Of the above, Companies registered with RBI as NBFCs 4,585
3. Companies in MCA Database, not registered with RBI 30,169
4. Of the above (3), Companies under Liquidation 4,302
5. Of the above (3), Companies whose B/S not available on MCA website 4,253
6. Companies, which required further investigation (3-4-5) 21,614
7. Of the above (6), Companies found not meeting PBC criteria, *i.e.* are not considered as NBFCs 16,309
8. Of the above (6), Companies *prima facie* meeting PBC (Letters of Explanation issued to all the companies) 5,305

Of the above (8):

Companies suspected of holding public deposits 104

(i) Of (A), No. of companies found to be holding public deposits on detailed scrutiny/ analysis NIL

Cases taken up for detailed review (approx.) 2,300

Scrutiny conducted 1,326

Cases closed (on account of companies not meeting PBC/registered with another regulator) 1,555

Referred back to MCA (since the company was not found on its registered address) 297

As may be observed from above that there were 5305 companies *prima facie* observed to be carrying out NBFIs activity. Since the conclusions were arrived at on the basis of information available on MCA website, the RBI had issued a 'letter of explanation' to the companies providing them an opportunity to clarify their position, before initiating action for violation of the RBI Act.

The RBI made its action plan giving priorities to certain categories of companies, *e.g.* the companies suspected of accepting deposits, large Non-deposit taking companies etc. A graded approach to deal with these cases, having regard to the nature of violations, has been adopted by the RBI. The RBI had also carried out scrutiny/visits of the companies suspected of accepting deposits. However, as can be seen from the Table above [row A (i)], RBI has observed that none of the companies was accepting/ holding any public deposits, and as such there was no concern from the perspective of non-repayment of investors' money.

## APPENDIX V

### MEMORANDUM No. 108

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 3134 dated 11.02.2014 regarding "Utilization of Funds by NGOs".

On 11 February, 2014, Shri P.R.Natarajan, Shri Nama Nageswara Rao, Shri Suresh Kumar Shetkar, Shri Arjun Meghwal, Shri Rajaiah Siricilla, Shri Dhruva Narayana and Prof. Ram Shankar, M.Ps. addressed an Unstarred Question No. 3134 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Home Affairs *vide* O.M. No.II/21022/57(01)/2014-FC-I dated 07 May, 2014 had requested to drop the Assurance on the following grounds:—

"That reply given to parts (b), (c) and (e) of the Lok Sabha USQ No. 3134 for 11.02.2014 is a statement of fact. As the question pertained to the number of cases referred to CBI and to the State Police and as this information was correctly provided, this does not constitute an Assurance."

4. The above request for dropping the Assurance was considered by the Committee at their sitting held on 21 July, 2015 and it was decided not to drop the Assurance as the Committee did not agree with the views of the Ministry as it is for the Committee to decide as to what constitutes an Assurance. The Committee accordingly presented their Twenty First Report (16th Lok Sabha) on 30 November, 2015 and desired that they may be apprised of the progress made in the investigation and prosecution made by CBI/State Police in cases referred to them.

5. However, the Ministry of Home Affairs *vide* O.M. No.II/21022/57(01)/2014-FCRA-I(MU) dated 25 January, 2016 have again requested to drop the Assurance on the following grounds:—

"That reply given to parts (b), (c) and (e) of the Lok Sabha Unstarred Question No 3134 dated 11.02.2014 is a statement of facts. The information was correctly provided by this Ministry. Thus, the reply given by the Ministry does not constitute an Assurance but facts of the cases have been presented. Therefore, the Committee on Government Assurances, Lok Sabha had been requested to delete the aforesaid Assurance. In this regard, it is mentioned that similar reply given in respect to Starred Question No. 79 dated 14.08.2012

and Rajya Sabha USQ No. 781 dated 16.07.2014 were also treated as Assurances. After persuasion, the Committee on Government Assurances, Lok Sabha Secretariat and the Committee on Government Assurances, Rajya Sabha Secretariat have acceded to the request of this Ministry for dropping the Assurances."

6. In view of the above, the Ministry, with the approval of the Minister of State (R) in the Ministry of Home Affairs, have requested to drop the Assurance.

The Committee may reconsider.

New Delhi:

Dated: 31.03.2017

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA UNSTARRED QUESTION NO. 3134  
ANSWERED ON 11.02.2014

**Utilisation of Funds by NGOs**

3134. SHRI P.R. NATARAJAN:  
SHRI NAMA NAGESWARA RAO:  
SHRI SURESH KUMAR SHETKAR:  
SHRI ARJUN MEGHWAL:  
SHRI RAJAJIAH SIRICILLA:  
SHRI R. DHRUVA NARAYANA:  
PROF. RAM SHANKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of Non-Governmental Organisations (NGOs) and Voluntary Organizations (VOs) which have received funds from abroad during each of the last three years and the current year, State and Country-wise;

(b) whether foreign funds received by such NGOs/VOs are allegedly being misused in the absence of strict monitoring of receipt and utilisation of such funds;

(c) if so, the details thereof and the steps taken to monitor the functioning of NGOs and utilisation of funds by such NGOs/VOs as well as scrutiny of their accounts and records;

(d) the steps taken for ensuring filing of annual returns by NGOs/VOs and the number of NGOs/VOs which have not furnished their annual returns as per the prescribed rules along with the action taken against them, State-wise; and

(e) the details of the limit fixed for receiving foreign funds by NGOs/VOs and the cases of violation of guidelines by NGOs/VOs that have been referred to the law enforcement agencies along with the action taken against such NGOs/VOs, State-wise?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) As per records available in Ministry, 23063, 22710 and 16557 NGOs received foreign contribution for the years



2010-11, 2011-12 and 2012-13 respectively. State-wise details of the same are given at Annexure-I. Compiled data of Country-wise details is not readily available.

(b) & (c) The Government monitors the receipt and utilization of foreign contribution received by any 'person' including Non-Governmental Organizations in the country in terms of the Foreign Contribution (Regulation) Act, 2010 and the Rules framed thereunder. The Government undertakes random scrutiny of Returns furnished by the registered FCRA associations and those granted prior permission to receive foreign contribution. Besides this, inputs from field agencies or complaints against associations are also received. These are examined and wherever required, inspection of accounts and records of such associations is undertaken. Twenty four cases of violation have been referred to CBI and Ten cases have been referred to State Police for investigation and prosecution as given in Annexure III and IV respectively.

(d) As per the laid down procedure, the associations, whose annual return in the prescribed proforma are not received within the stipulated time are issued Show Cause Notice. After stipulated time, association has to pay compounding penalty as per Notification SO 1070 E dated 26.04.2013. After giving them reasonable opportunity, violation if proved, action to cancel their registration is initiated. In 2011-12, registrations of 4138 associations under FCRA were cancelled due to non-submission of Annual Returns for the period 2006-07 to 2008-09. State-wise data of cancelled NGOs is at Annexure-II.

(e) There is no limit fixed for receipt of foreign contribution by associations registered under FCRA 2010. Twenty four cases of violation have been referred to CBI and Ten cases have been referred to State Police for investigation and prosecution.

*ANNEXURE I*

## FC-6 Returns Reported List for the Block Year: 2010-2011

State Name	Reported	Foreign Amount (Rs.)
Delhi	1461	20176517146.43
Tamil Nadu	3423	15587039932.12
Andhra Pradesh	2717	11790276861.61
Karnataka	1640	10020096972.34
Maharashtra	2103	9154053856.78
Kerala	1676	8814476926.80
West Bengal	2038	6520492200.02
Gujarat	1150	3638218255.15
Uttar Pradesh	1239	2574085731.69
Odisha	1324	2123693779.60
Madhya Pradesh	467	1456495900.11
Bihar	839	1441093101.72
Rajasthan	437	1421131908.03
Jharkhand	454	1346298948.52
Himachal Pradesh	106	1287461006.70
Uttarakhand	282	1167189949.35
Punjab	125	872365819.62
Assam	255	862707218.50
Chhattisgarh	230	572454881.60
Manipur	324	468343514.67
Meghalaya	126	407067498.00
Jammu & Kashmir	94	385663066.33
Puducherry	80	305260537.43
Nagaland	97	238167723.61
Haryana	119	223019790.20

State Name	Reported	Foreign Amount (Rs.)
Goa	101	187495646.10
Chandigarh	47	127863892.38
Arunachal Pradesh	21	99654850.20
Tripura	24	74912841.64
Sikkim	10	64160788.00
Andaman & Nicobar Islands	12	62791088.24
Mizoram	30	50044472.63
Dadra & Nagar Haveli	11	16533876.00
Daman and Diu	1	294153.00
Total	23063	103537424135.12

**FC-6 Returns Reported List for the Block Year: 2011-2012**

State Name	Reported	Foreign Amount (Rs.)
Delhi	1482	22857549759.55
Tamil Nadu	3341	17047614536.85
Andhra Pradesh	2528	12585226171.93
Maharashtra	2059	11073931179.66
Karnataka	1657	11010908753.38
Kerala	1650	10295170852.75
West Bengal	2065	7266616719.61
Gujarat	1075	3843249535.58
Uttar Pradesh	1231	2650107463.45
Odisha	1323	2402319412.16
Bihar	838	1793122368.82
Madhya Pradesh	473	1547493703.80
Rajasthan	441	1451429543.89
Jharkhand	456	1438156809.29
Himachal Pradesh	112	1251812839.24
Assam	259	1203745688.24
Uttarakhand	284	1195623656.67
Punjab	139	1025725793.89
Chhattisgarh	233	626915457.54
Meghalaya	134	527808370.93
Manipur	283	462437772.05
Puducherry	84	357661816.48
Jammu & Kashmir	102	341516269.06
Nagaland	86	282647426.21
Haryana	116	249503501.25
Goa	84	190400533.20

State Name	Reported	Foreign Amount (Rs.)
Chandigarh	51	128086723.17
Sikkim	15	95724355.00
Arunachal Pradesh	27	91117442.49
Tripura	28	79580347.23
Mizoram	31	58644648.57
Andaman & Nicobar Islands	12	49857830.33
Dadra & Nagar Havell	10	13268346.00
Daman and Diu	1	110000.55
Total	22710	115495085628.82

**FC-6 Returns Reported (till date) for the Block year: 2012-2013**

State Name	Reported	Foreign Amount (Rs.)
Delhi	1089	22307699406.41
Tamil Nadu	2507	16015024178.19
Andhra Pradesh	1773	11280661105.00
Karnataka	1353	11016557249.06
Maharashtra	1443	10338645381.69
Kerala	1481	8456592314.49
West Bengal	1508	7020977338.82
Gujarat	763	3961887954.82
Odisha	944	2094561270.31
Uttar Pradesh	725	2059990662.00
Himachal Pradesh	75	1725119197.28
Madhya Pradesh	333	1611799185.18
Rajasthan	299	1362721672.37
Jharkhand	374	1357512943.86
Bihar	486	1330820060.43
Assam	200	1084397280.77
Punjab	105	1046465106.17
Uttarakhand	213	1041258786.05
Chhattisgarh	190	531349747.70
Meghalaya	94	482177239.85
Manipur	199	432396294.55
Nagaland	46	406194546.28
Jammu & Kashmir	75	293871959.80
Puducherry	63	246199582.66
Goa	45	167348814.96
Chandigarh	26	142742786.26

State Name	Reported	Foreign Amount (Rs.)
Haryana	76	119705034.66
Tripura	17	83692542.32
Arunachal Pradesh	16	74002397.10
Mizoram	21	42660290.31
Andaman & Nicobar Islands	6	40352379.78
Sikkim	10	34858494.16
Dadra & Nagar Haveli	1	6905671.32
Daman and Diu	1	10000.00
Total	16557	108217158874.61

*ANNEXURE II*

## State wise FCRA Cancelled NGOs

Sl. No.	State	Nos. of NGO
1.	Andhra Pradesh	670
2.	Arunachal Pradesh	6
3.	Assam	4
4.	Bihar	20
5.	Chandigarh	6
6.	Chhattisgarh	7
7.	Dadra & Nagar Haveli	1
8.	Delhi	299
9.	Goa	10
10.	Gujarat	158
11.	Haryana	21
12.	Himachal Pradesh	23
13.	Jammu & Kashmir	5
14.	Jharkhand	9
15.	Karnataka	296
16.	Kerala	450
17.	Madhya Pradesh	92
18.	Maharashtra	352
19.	Manipur	128
20.	Meghalaya	9
21.	Mizoram	2
22.	Nagaland	35
23.	Orissa	160
24.	Pondicherry	6
25.	Punjab	7
26.	Rajasthan	110



Sl. No.	State	Nos. of NGO
27.	Tamil Nadu	794
28.	Uttar Pradesh	72
29.	Uttaranchal	2
30.	West Bengal	384
	Total	4138

**Status report in respect of CBI cases**

## Pending Cases

Sl. No.	Name of the Association	Status
1.	Tamil Nadu Muslim Muneetra kazaghama, Coimbatore, Tamil Nadu	Charge sheet was filed on 27.01.2004 for receiving foreign contribution of Rs. 1.54 crore. The case is pending trial.
2.	Reach in the Nilgiris, Tamil Nadu	Charge sheet was filed on 29.12.2007 for receiving foreign contribution of Rs. 59.52 lakh. The case is pending trial.
3.	Abul Kalam Azad Islamic Awakening Centre, New Delhi	Charge sheet was filed on 25.04.2006. Charges were framed against the accused persons by the court on 11.12.2006. However, both the accused persons challenged the framing of charges in the High Court and the High Court has stayed the proceeding.
4.	Khwaja Khushal Charitable Trust, Muzaffarnagar, UP	Charge sheet has been filed on 19.11.2009 in the court of Special Magistrate CBI, Ghaziabad.
5.	Shri Arvind Khanna, ex-MLA, Punjab	Charge sheet has been filed on 14.12.2010 for receiving foreign contribution in violation of the Act. The case is under trial.
6.	Anjumane Hussamia Educational Association, Hyderabad	Charge sheet was filed on 30.04.2003. The case is under trial.
7.	Pragathi Orphan Home, West Godavari, Andhra Pradesh	Charge sheet was filed on 17.01.2002. The case is under trial.
8.	Aware, Andhra Pradesh & private persons	Charge sheet was filed on 31.12.2003. The case is at pre-charge stage.
9.	Vishwa Dharmayatan Trust, New Delhi	Charge sheet was filed on 30.04.1998.
10.	Shri Ratnesh Khandelwal and 9 others Mumbai, Maharashtra	Charge sheet was filed on 22.05.1989. The case is at pre-charge stage.
11.	Shri Prakas C. Bhatt and 4 others, Mumbai, Maharashtra	Charge sheet was filed on 19.12.1996. The case is listed for cross examination of witnesses after framing of charge.
12.	Harpawat Charitable Trust, Udaipur, Rajasthan	The case has been referred to CBI on 08.06.2011 for investigating the matter.
13.	Calcutta Urban Service, Kolkata	The case has been referred to CBI on 08.06.2011 for investigating the matter.
14.	Heritage Foundation, Village-Badhwar, Bye-pass Road, Varanasi (UP)	The case has been referred to CBI on 14.09.2011 for investigating the matter.

Sl. No.	Name of the Association	Status
15.	Dhe Chen Chokhor Kagyupa Monastery, Clement Town, Dehradun	The case has been referred to CBI on 13.09.2011 for investigation of the association for receipt & utilisation of foreign contribution without permission.
16.	Agape Helping Ministries, 80-24-4/1, Jayasri Gardens, A.V.A. road, Rajahmundry, West Godavari, Andhra Pradesh	The case has been referred to CBI on 28.09.2011 for investigating the matter. CBI has referred back the matter to MHA.
17.	IGEP Foundation, C 3A/86C, Janakpuri, New Delhi	The case has been compounded and CBI is filing closure report in the Court.
18.	Samast Muslim Khalifa Sunnatwal Jamat Navsari, 11057, Char Pul Road, Navsari, Gujarat-396445	The case has been referred to CBI on 28.11.2011 for investigating the matter.
19.	Evangelical Lutheran Church in Madhya Pradesh, Luther Bhawan, Post Box No. 30, Chhindwara-48001.	The case has been referred to CBI on 29.11.2011 for investigating the matter.
20.	Christian Outreach Centre, Rayadupalem, Kakinada-5, Andhra Pradesh Christian Outreach Ministries Properties Trust, H. No. 11-6-23, Laximpur, Warangal, Andhra Pradesh Christian Outreach Ministries, H. No. 11-6-23, Laximpur, Warangal, Andhra Pradesh	The case has been referred to CBI on 03.02.2012 for investigation in this regard.
21.	Tuticorin Diocese Association, Tuticorin	The case was referred to CBI on 07.02.2012 for investigating the matter. CBI has referred back the matter to MHA.  The inspection of the accounts of association has been carried out by the team of CCA (Home) in July, 2012. The inspection report has been received from CCA (Home). The FCRA registration in respect of Tuticorin Diocese Association, Tuticorin has been suspended for 180 days on 25.09.2012.
22.	Rural Uplift Centre, Nagercoil	The case has been referred to CBI on 25.06.2012 for investigation into the accounting irregularities/diversion of funds/misutilisation. However, CBI communicated to this Ministry that complaint made against the association was enquired by them and they have found no justification to conduct further probe in the matter.
23.	PIMS Medical and Education Charitable Society, Jalandhar, Punjab	The case has been referred to CBI for investigating the matter.
24.	Indian Development Group (India Chapter), Post Box No. 311, Gandhi Bhavan, Lucknow, UP	CBI has requested MHA to submit the reference alongwith complete information.

*ANNEXURE IV***Cases given to State Police**

Sl. No.	Name of the Association	Status
1.	Rajasthan Harvest Ministries, Door No. 4/56, Arul Illam 5th Cross Street, Shanthi Nagar, Palayamkottai, Thirunelveli, Tamil Nadu-627002/ Door No. 15C, Opposite to World Gymn, Ratnada Subji Mandi, Jaipur, Rajasthan-342011	Case referred to DG&IG of Police, Rajasthan with copy to DG&IG of Police, Tamil Nadu.
2.	Matsyagandhi Mahila Welfare Association, Appu Ghar Fishermans Colony, Visakhapatnam (U), Andhra Pradesh	Case referred to Principal Secretary (Home), Andhra Pradesh on 16.11.2011.
3.	Madrasa Jamiyad Ravatul-e-Hat, Porbandar Bye-Pass Road, New Micro Town, District-Mongrol, Junagadh-362225, Gujarat	Case referred to Secretary (Home), Gujarat on 28.11.2011.
4.	Mount View Academy, Madurai and Reach International Education and Social Welfare Trust, Kodimangalam, Madurai, Tamil Nadu	Case referred to Principal Secretary (Home), Tamil Nadu on 05.12.2011.
5.	Bharatiya Cattle Resource Development, New Delhi	Case was originally referred to CBI on 11.07.2011 for prosecuting the association for misappropriation of foreign contribution. The case was returned by CBI. Thereafter, the case was referred to Commissioner of Police, Delhi on 09.01.2012.
6.	Good Vision, Kanyakumari	Case referred to Principal Secretary (Home), Tamil Nadu on 07.02.2012.
7.	Trust for Rural Uplift and Education, Tirunelveli	Case referred to Principal Secretary (Home), Tamil Nadu on 07.02.2012.
8.	AID India, Chennai, Tamil Nadu	Case referred to DGP, Tamil Nadu on 26.06.2012 for lodging criminal case.
9.	Saccer, Nagercoil, Tamil Nadu	Case referred to DGP, Tamil Nadu on 28.06.2012 for lodging criminal case.
10.	Centre for Promotion of Social Concern, Tamil Nadu	Case referred to ADG Police, Tamil Nadu on July 2012.

## APPENDIX VI

### MEMORANDUM NO. 109

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 109 dated 22.11.2011, regarding "Amendment in PCI Act".

On 22 November, 2011, Shri D.B.Chandre Gowda, M.P. addressed an Unstarred Question No. 109 to the Minister of Information and Broadcasting. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Information and Broadcasting within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Information and Broadcasting *vide* O.M. No. 15/38/2011-Press dated 02 July, 2015 have requested to drop the Assurance on the following grounds:—

"That the Ministry of Parliamentary Affairs treated the reply as Assurance in view of statement that the recommendations of Group of Ministers on Paid News were awaited and also the proposed amendments to the Press Council Act, 1978 were under consideration. As GoM on Paid News is no longer in existence and its recommendations could also not be finalized and further, no time limit has been defined to amend the Press Council Act, 1978 and also considerable time is obviously required for the said process, the Committee on Government Assurances may be requested that the above mentioned Assurances may kindly be dropped in view of the facts as annexed."

4. In view of the above, the Ministry, with the approval of the Minister of State for Information & Broadcasting, have requested to drop the Assurance.

The Committee may consider.

New Delhi:  
Dated: 31.03.2017

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION AND BROADCASTING  
LOK SABHA UNSTARRED QUESTION NO. 109  
ANSWERED ON 22.11.2011

**Amendment in PCI Act**

109. SHRID.B. CHANDRE GOWDA:  
SHRIABDULRAHMAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has taken note of the alleged unethical practices resorted to by some of the media, both print as well as electronic;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Press Council of India (PCI) is entrusted with the responsibility of maintaining and improving the standard of newspapers and news agencies in the country;

(d) if so, whether the Government has received any proposal from the PCI seeking amendment to the Press Council Act, 1978 for arming it with more powers and bringing the electronic media under its jurisdiction; and

(e) if so, the details thereof and the action taken thereon?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND CULTURE (SHRI C.M. JATUA): (a) & (b) There have been reports of unethical practices being resorted to by the media. The Press Council of India, a statutory autonomous body set up for maintaining and improving the standards of newspapers and news agencies in India, has formulated 'Norms of Journalistic Conduct' which covers principles and ethics of journalism and should be adhered to by the media. Of late, there also have been a number of media reports that sections of the electronic and print media have received monetary considerations for publishing or broadcasting in favour of particular individuals or organizations or corporate entities for what is essentially "advertisement" disguised as "news". This has been commonly referred to as the "paid news". The PC has taken cognizance of the issue of this unethical practice and has released a Report on Paid News. The Government has constituted a Group of Ministers (GoM) to examine the Report on Paid News prepared by the Press Council of India and give its views on a

comprehensive policy and institutional mechanism to address the phenomenon of 'Paid News'.

(c) Yes, Sir.

(d) & (e) Press Council of India, having observed that the powers provided under Press Council Act, 1978 are not adequate for effective implementation of its directives, has proposed amendments in the Press Council Act, 1978. PCI has proposed to amend the Act to bring electronic media under its jurisdiction. Further, some of the major amendments intend to arm the Council with more powers with PCI against those who violate journalistic ethics, such as withdrawal of Government advertisements, suspension of registration of newspapers and accreditation of the editor or journalist. The proposed amendments also envisage providing power to PCI to give directions in respect of conduct of any authority including the Government.

The proposed amendments are being examined and will be drafted carefully after wide consultations with the stakeholders and evolving consensus on the important issues relating to the media.

## APPENDIX VII

### MEMORANDUM No. 112

**Subject:** Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 301 dated 15 December, 2014 by Shrimati Bhavana Pundlikrao Gawali, MP regarding "Development of MSMEs".

On 15 December, 2014, Shri Ravindra Kumar Pandey and Shri Rama Kishore Singh, M.Ps, addressed a Starred Question No. 301 to the Minister of Micro, Small and Medium Enterprises. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During discussion, Shrimati Bhavana Pundlikrao Gawali, M.P., raised the following Supplementary Question:—

"We notice that the number of unemployed in the country is increasing rapidly and we are not in a position to provide them employment. In such situation, we are going to speak on the Small and Medium Enterprises. You said that online process has been started, it is new beginning. Madam, the Vidarbha area of Maharashtra seldom faces drought seldom rain is heavy and there is flood. There are many States in the country where people live their lives with great difficulties. I would like to know from the Hon'ble Minister that whether Government proposes to make a plan for the people who have to undergo such difficulties and they should get the employment opportunities. Here, there was a mention of drought. I would like to ask the Hon'ble Member, through you whether we are going to make an exclusive policy for such States?"

3. In reply, the Minister of Micro, Small and Medium Enterprises (Shri Kalraj Mishra) stated as follows:—

"Madam, I take the question raised by Hon'ble Member as a suggestion and not as a question and we will definitely ponder over this issue."

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Micro, Small and Medium Enterprises within three months from the date of the reply but the Assurance is yet to be implemented.

5. The Ministry of Micro, Small and Medium Enterprises *vide* O.M. No. E.8 (42)/2014-Pt dated 21 July, 2016 have requested to drop the Assurance on the following grounds:—

"That this Ministry is implementing various schemes and programmes for development of MSME sector and employment generation, which is a continuous ongoing process."



6. In view of the above, the Ministry, with the approval of the Minister for Micro, Small and Medium Enterprises have requested to drop the above Assurance.

The Committee may consider.

New Delhi:

Dated: 31.03.2017

GOVERNMENT OF INDIA  
MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES  
LOK SABHA STARRED QUESTION NO. 301  
ANSWERED ON 15.12.2014

**Development of MSMEs**

301. SHRI RAVINDRAKUMAR PANDEY:  
SHRI RAMA KISHORE SINGH:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the details of the schemes under implementation for the development of the Micro, Small and Medium Enterprises (MSMEs) in the country;

(b) whether the Government invites applications for financial assistance/loans from the entrepreneurs willing to set up and develop MSMEs;

(c) if so, the details thereof along with the number of applications for availing bank loans/assistance received/approved and rejected during each of the last three years and the current year, State-wise;

(d) the number of applications still pending with the Government along with the reasons therefore; and

(e) the steps taken by the Government to expedite the clearance of pending applications ?

**ANSWER**

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI KALRAJ MISHRA): (a) to (e) A statement is laid down on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) To (e) IN RESPECT OF LOK SABHA STARRED QUESTION NO. 301 FOR ANSWER ON 15.12.2014

(a) The Ministry of MSME is implementing a number of important schemes to set up and develop Micro Small and Medium Enterprises (MSMEs) in the country. Major schemes/programmes includes (i) Credit Guarantee Scheme for Micro and Small Enterprises, (ii) Credit Linked Capital Subsidy Scheme (CLCSS), (iii) Prime Minister's Employment Generation Programme, (iv) Micro & Small Enterprises-Cluster Development Programme (MSE-CDP), (v) Market Development Assistance

(MDA) Scheme, (vi) National Manufacturing Competitiveness Programme (NMCP) etc.

(b) Setting up of MSME unit is an individual endeavour for which Banks/ Financial Institutions are providing loans to MSMEs after ascertaining project viability, feasibility etc. Under Prime Minister's Employment Generation Programme (PMEGP) implemented by the Ministry of MSME, the Government provides margin money subsidy for setting up of new units. Further, in order to develop the MSMEs, the Ministry provides financial assistance through schemes like Prime Minister's Employment Generation Programme, Credit Guarantee Scheme, Credit Linked Capital Subsidy Scheme (CLCSS), MSE-Cluster Development Programme (MSE-CDP), etc.

(c) The State-wise details of the flow of bank loans to Micro and Small Enterprises (MSEs) by Scheduled Commercial Banks and the corresponding number of beneficiary accounts from year ending March 31, 2011 to year ending March 31, 2013 are given in Annexure A. The financial assistance provided to MSMEs and the number of units assisted under CLCSS is given in Annexure B. The data on the number of Guarantee Applications received and approved by Credit Guarantee Fund Trust for Micro and Small Enterprises under the Credit Guarantee Scheme is furnished at Annexure C. The data on the number of applications for availing margin money received, approved [by District Level Task Force (DLTF)] and rejected (by banks) under PMEGP (Prime Minister's Employment Generation Programme) are furnished at Annexure D.

(d) The Status of pending applications in respect of Major Schemes of the Ministry is given below:

- Under the PMEGP a total of 71,171 applications are pending throughout the country as on 30.11.2014 and these are being placed before the District Level Task Forces (DLTFs).
- Under the CLCSS the eligible applications of each quarter are settled by the end of the next quarter as per the guidelines of the Scheme. At present no application of the quarter ending 30.9.2014 (which are to be settled by 31.12.2014) are pending. For the quarter ending 31.12.2014, a total of 217 applications (as on 30.11.2014) have been received and are being processed. These are to be settled by 31.03.2015.
- Under the Credit Guarantee Scheme as on November 30, 2014 total number of guarantee applications pending are 13879. This includes 5397 guarantee applications lodged by the RRBs. In the, light of the amalgamation of number of Regional Rural Banks during 2012-13 and 2013-14, the guarantee applications from the RRBs are temporarily kept on hold for want of completion of certain formalities from the RRBs. Further, under the exit policy and for suspension of guarantee approvals for registered MLIs of CGTMSE, 4917 approvals of guarantee application of the MLIs with NPA percentage over 15% in terms of the guarantees issued have also been kept on hold. Balance number of 3565 guarantee applications is

pending for approval which has been received very recently and is being processed.

(e) In order to expedite the clearance of pending applications, on line filing and disposal of applications have been introduced in case of all the major Schemes of the Ministry. To expedite the timely sanctioning of loans under PMEGP as well as their disbursal by banks a 'District Level Advisory Committee' has been constituted under the Chairmanship of the Member of Parliament of the district for monitoring of the PMEGP Scheme. The process is periodically monitored at the national level by a monitoring committee for PMEGP.

## ANNEXURE A

**State-wise Details of the Flow of Bank Loans to Micro and Small Enterprises (MSEs)  
by Scheduled Commercial Banks and the Corresponding Number of Beneficiary  
Accounts from year ending March 31, 2011 to year ending March 31, 2013  
(Accounts as Actual, Balance Outstanding in Thousands)**

State/Union Territories	Mar-11		Mar-12		Mar-13	
	No. of Accounts	Balance O/S	No. of Accounts	Balance O/S	No. of Accounts	Balance O/S
Andaman & Nicobar	11320	2126499	5591	2646065	7982	3493316
Andhra Pradesh	833075	290570528	1022789	381286265	1069894	474767028.7
Arunachal Pradesh	13312	1797606	7955	2592117	9896	3348456
Assam	162503	37538357	157547	52913153	160774	70772499.12
Bihar	347007	43848939	406671	72732191	434292	89140132.48
Chandigarh	59382	43428748	28411	45310604	32216	63981735.3
Chhattisgarh	154851	56416921	145320	69698314	137606	96340309.46
Dadra and Nagar Haveli	1110	1149330	1311	1564394	1933	1894093.626
Daman and Diu	1585	1759899	1055	1636084	1196	2370275.768
Delhi	215545	368773365	274073	421592701	257667	549419397.2
Goa	50184	22226406	37516	21781918	41563	26241966.02
Gujarat	501530	322636439	543300	347330031	564840	474946927.8
Haryana	220114	142883578	212101	168533371	262411	2446822902.2
Himachal Pradesh	115213	40844407	80024	43219782	92601	50494785.1
Jammu and Kashmir	143598	44570632	135930	57258101	178317	66976013.74
Jharkhand	194535	72087239	200433	76294492	218913	96315813
Karnataka	720445	264318729	695526	275628811	739239	349207360.6
Kerala	471128	144543612	488276	192980680	523443	231411300.6
Lakshadweep	592	4521052	813	75069	876	95120
Madhya Pradesh	350756	108093564	443676	137036765	468488	198190565.7
Maharashtra	963587	1083875953	1037466	1006192501	1439516	4277025420
Manipur	7180	1176565	7301	2056110	8485	2999337
Meghalaya	15065	4197846	10469	3663002	13207	5816183.29
Mizoram	6139	1339089	4085	1507846	4871	2485621
Nagaland	13545	1714544	7925	3084142	12644	4617201
Orissa	349448	96982925	397910	112802687	434656	123853123.7
Pondicherry	16981	5322801	25178	7544568	36107	13955700.24
Punjab	314171	214648597	273682	251453358	316603	349347992.2
Rajasthan	434992	155781798	456942	191284456	497298	283629211.6
Sikkim	9215	2277853	7434	4221937	4294	3043960.45
Tamil Nadu	1062984	570899598	1141589	605777487	1663148	799920166.2
Tripura	17928	3575873	25357	6488753	26465	9470419
Uttar Pradesh	786283	274181222	859415	333234512	808800	429307202.2
Uttarakhand	109654	39904111	106360	50543661	103978	75683221.14
West Bengal	626718	315257372	608662	324879914	611833	396842679.9
All India	9301675	4785271997	9858093	5276845842	11186052	6872087437

*ANNEXURE B*

**Number of Beneficiary Units and the amount of Subsidy sanctioned under CLCSS year-wise (From 2011-12 to 2014-15)**

Year	Number of beneficiary units	Amount of subsidy sanctioned (in Rs. lakh)
2011-12	3248	21166
2012-13	5713	34378
2013-14	6279	42149
2014-15*	5669*	32545*

\*Till 30.11.2014

*ANNEXURE C*

**Number of Guarantee Applications received and approved by Credit Guarantee Fund Trust for Micro and Small Enterprises**

Sl. No.	Particulars	2011-12	2012-13	2013-14	2014-15*
1.	Number of Applications received	256592	321280	404795	245079**
2.	Number of Applications approved	243981	288537	348475	273789***

\*As on November 30, 2014.

\*\* Actual may vary due to intervening cancellations/modifications.

\*\*\* The reason for approvals being more than the received, in some places, is due to spillover of proposals received from the previous year/month.

## ANNEXURE D

## STATE-WISE NUMBER OF APPLICATIONS RECEIVED, APPROVED BY DISTRICT LEVEL TASK FORCE (DLTF) AND REJECTED BY BANKS UNDER PRIME MINISTER'S EMPLOYMENT GENERATION PROGRAMME (PMEGP) YEAR-WISE (FROM 2011-12 TO 2014-15)

Sl. No.	Name of the States/UTs	2011-12			2012-13			2013-14			2014-15 (up to 30-11-14)		
		No. of Appli. Received	No. of Appli. Approved by DLTFC	No. of Appli. Rejected by Banks	No. of Appli. Received	No. of Appli. Approved by DLTFC	No. of Appli. Rejected by Banks	No. of Appli. Received	No. of Appli. Approved by DLTFC	No. of Appli. Rejected by Banks	No. of Appli. Received	No. of Appli. Approved by DLTFC	No. of Appli. Rejected by Banks
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	UT Chandigarh	81	57	4	192	174	22	272	269	47	162	107	0
2.	Delhi	2358	1012	399	2502	825	300	2248	1028	616	1838	787	44
3.	Haryana	685	155	80	2845	1823	164	5498	4136	759	4000	2410	104
4.	Himachal Pradesh	2793	1546	299	2540	1170	180	4560	3065	171	2874	1496	0
5.	J&K	10544	2444	35	0	0	0	11272	6599	458	7992	2594	0
6.	Punjab	253	0	35	3633	976	304	4693	3660	1843	4565	3275	383
7.	Rajasthan	9208	4783	2160	8965	5960	1299	9092	7293	1668	9038	6225	0
8.	A&N Islands	314	279	0	320	308	0	375	331	32	0	0	0
9.	Bihar	12367	11577	0	17477	15656	46	19038	11920	0	14538	2370	0
10.	Jharkhand	7501	5389	0	9084	6708	0	12468	8437	0	12983	7093	66
11.	Orissa	20526	7694	0	17665	6471	0	23047	13800	0	24348	11879	0
12.	West Bengal	0	0	0	60569	15908	0	71373	26034	2145	26761	14422	0
13.	Andhra Pradesh	1849	13	70	14562	4035	3047	16638	7595	124	10257	1650	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14
14.	Telangana	0	0	0	0	0	0	0	0	0	7280	0	0
15.	Karnataka	110	0	1961	10684	4118	390	21157	8886	2473	22041	12399	381
16.	Kerala	2666	908	504	5031	3719	776	5559	5058	1330	2995	2572	0
17.	Lakshadweep	0	0	0	0	0	0	0	0	0	61	46	0
18.	Pondicherry	134	125	36	182	134	23	202	162	49	170	156	0
19.	Tamil Nadu	852	0	237	1076	576	103	10432	6944	1200	10082	6770	793
20.	Goa	199	182	27	188	152	9	168	165	8	45	39	0
21.	Gujarat	5193	4325	588	0	0	0	5480	3825	742	4310	3322	70
22.	Maharashtra	13795	10372	1873	342	243	78	12363	9122	1526	19445	10802	5
23.	Chhattisgarh	7128	6738	427	1397	460	0	5187	4406	0	4298	3394	0
24.	Madhya Pradesh	5276	4684	708	6469	5524	182	8156	6841	837	4568	4256	0
25.	Uttarakhand	1226	528	6	3339	2651	244	3858	2917	358	3487	1947	0
26.	Uttar Pradesh	2089	281	160	3832	3817	624	31790	14560	554	40531	19691	0
27.	Arunachal Pradesh	2305	596	56	2415	524	0	2161	1773	12	1283	1154	0
28.	Assam	30959	8163	0	56289	8674	0	84097	16020	0	49319	10058	0
29.	Manipur	14771	1896	0	14771	2167	0	22282	1912	0	22282	2554	0
30.	Meghalaya	1954	744	61	2448	364	0	2736	1216	0	2247	1480	0
31.	Mizoram	1096	468	33	1654	694	28	2420	1309	185	7740	1830	0
32.	Nagaland	2037	497	12	1720	456	0	1915	693	0	3703	1514	0
33.	Tripura	4917	2970	220	5499	3716	22	6278	4274	1856	7248	3453	0
34.	Sikkim	134	102	13	120	68	11	134	98	15	72	45	0
Grand Total		16532	78528	10004	262940	98071	7843	386949	183446	18808	332591	141768	1846



## APPENDIX VIII

### MEMORANDUM NO. 115

**Subject:** Request for dropping of Assurance given in reply to Starred Question No. 75 dated 03.12.2015, regarding "National Highways on Coastline."

On 03 December, 2015, Shrimati Darshana Vikram Jardosh, M.P. addressed a Starred Question No. 75 to the Minister of Road Transport and Highways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Road Transport and Highways *vide* O.M. No. H-11016/83/2015-P&M dated 29.01.2016, requested to drop the Assurance on the following grounds:—

"That the reply was furnished as per requirement of the Question. We are seeking comments from various Ministries/Departments/State Governments on the said Project. Thereafter, the proposal would be sent to Cabinet for approval. It is pre-mature to say anything about launching of the said project until the proposal is approved by the Cabinet. Further, on an earlier occasion the similar statement made in reply to Rajya Sabha Unstarred Question No. 2356 for 10.08.2015 raised by Shri Avinash Rai Khanna has been dropped on the same ground as intimated by Rajya Sabha Secretariat *vide* their letter No. RS.1/236/1812015-Com.III dated 2nd December, 2015. Hence, on similar grounds, the answer given by this Ministry in the instant case may not be qualified for an Assurance."

4. In view of the above, the Ministry, with the approval of Minister of State for Road Transport and Highways, have requested to drop the above Assurance. The Committee may consider.

New Delhi:  
Dated: 31.03.2017

ANNEXURE

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA STARRED QUESTION NO. 75  
ANSWERED ON 03.12.2015

**National Highways on Coastline**

75. SHRIMATI DARSHANA VIKRAM JARDOSH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the National Highways along coastline throws ample opportunities to improve commerce and trade, if so, the reaction of the Government thereto;

(b) the total length of National Highways (NHs) along with Coastline, State-wise;

(c) the length of coastal Highways not yet notified as National Highways, State-wise;

(d) the steps taken by the Government to notify the same as National Highways; and

(e) the time by which these are likely to be notified?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 75 ANSWERED ON 03.12.2015 ASKED BY SHRIMATI DARSHANA VIKRAM JARDOSH REGARDING NATIONAL HIGHWAYS ON COASTLINE

(a) and (b) Yes Madam. The Ministry has declared 4379 kms. of National Highways (NHs) along the coastline in the country so far. The total length of National Highways (NHs) along the coastline, State/ UT-wise is as under:

Sl. No.	State/Union Territory (UT)	Length in km.
1.	Andhra Pradesh	974
2.	Andaman & Nicobar Islands	25
3.	Daman & Diu	22
4.	Goa	262

Sl. No.	State/Union Territory (UT)	Length in km.
5.	Gujarat	974*
6.	Karnataka	298
7.	Kerala	692
8.	Maharashtra	493
9.	Odisha	437
10.	Puducherry	41
11.	Tamil Nadu	154
12.	West Bengal	7

\*A portion of this length has been denotified.

(c) to (e) Expansion of National Highway network is a continuous process and declaration of new National Highways is taken up from time to time depending upon requirement of connectivity, inter-se-priority and availability of funds. The Ministry has taken up detailed review of National Highways (NHs) Network with a view to improve connectivity in border areas including coastal boundary/ connectivity covering development of about 7,000 km. of new NHs under Bharatmala Pariyojna and also the connectivity to religious places, tourist places and connectivity to backward area covering another about 7,000 km. length of roads in consultation with State Governments. The proposed programme under Bharatmala Pariyojana is, inter-alia, envisaged to include development of road connectivity to some non-major ports also. However, these programmes are yet to be formally launched.

## APPENDIX IX

### MEMORANDUM No. 116

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 687 dated 02.12.2015, regarding "Light Metro in Kerala".

On 02 December, 2015, Shri Anto Antony, M.P. addressed an Unstarred Question No. 687 to the Minister of Urban Development. The text of the Question along with reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as Assurance by the Committee and required to be implemented by the Ministry of Urban Development within three months from the date of reply but the Assurance is yet to be implemented.

3. The Ministry of Urban Development *vide* O.M. No. H-11016/02/2015-MRTS-IV dated 03.05.2016 have requested to drop the Assurance on the following grounds:

"That the Hon'ble Minister of State for Urban Development *inter alia* stated that "Certain clarifications have been sought from the State Government to examine these proposals as per the extant policy/guidelines". No promise has been made by the Hon'ble Minister of State for Urban Development in the Parliament".

4. In view of the above, the Ministry, with the approval of Minister for Urban Development, have requested to drop the above Assurance.

The Committee may consider.

New Delhi:

Dated: 31.03.2017

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF URBAN DEVELOPMENT  
LOK SABHA UNSTARRED QUESTION NO. 687  
ANSWERED ON 02.12.2015

**Light Metro in Kerala**

687. SHRI ANTO ANTONY:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has received any proposal for implementation of light metro projects in the State of Kerala;
- (b) if so, the details and the response of the Government thereto;
- (c) whether the Government has received detailed project report from the State Government and if so, the details thereof;
- (d) the expected cost of completion of these projects;
- (e) whether the Government of Kerala has requested for financial assistance for the project; and
- (f) if so, the details and the response of the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) to (f) Yes, Madam. The Central Government has received proposals for implementation of Light Metro Rail Projects in the State of Kerala. The details are given in Annexure. Certain clarifications have been sought from the State Government to examine these proposals as per the extant policy/guidelines.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (f) OF LOK SABHA UNSTARRED QUESTION NO. 687 TO BE ANSWERED ON 02.12.2015 ASKED BY SHRI ANTO ANTONY REGARDING LIGHT METRO IN KERALA.

The details of the Light Metro Rail Projects received by the Government of India for implementation in the State of Kerala, are as under:

Sl. No. Name of city Length in km. Estimated completion cost

(Rs. in crore) Financial assistance sought from Government of India  
(Rs. in crore) Pass Through Assistance (PTA)

## Equity Subordinate Debt

## 1. Thiruvananthapuram

(From Technocity to Karamana) 21.821 4,354.00 541.00 264.00 1,717.00

## 2. Kozhikode

(From Medical College to Meenchanda) 13.33 2,590.00 328.00 145.00 840.00

Total 35.151 6,944.00 869.00 409.00 2,557.00

Government of Kerala has proposed PTA from multinational/bilateral financial institutions. The balance fund over and above that mentioned above is proposed to be met by Government of Kerala.



per details given in Annexure-I\* and to pursue the remaining 09 Assurances as per details given in Annexure-II, for implementation by the Ministry/Department concerned.

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*The Committee then adjourned.*

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\* Not enclosed.



## ANNEXURE II

STATEMENT SHOWING ASSURANCES NOT DROPPED BY THE COMMITTEE ON GOVERNMENT ASSURANCE  
(2016-2017) AT, THEIR SITTING HELD ON 06.04.2017

Sl. No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
1	2	3	4	5	6
1.	98	USQ No. 463 dated 02.12.2015	Communications and Information Technology (Department of Electronics and Information Technology)	National Cyber Crime Centre	The Committee note that some progress has been made in the efforts made to set up an Indian Cyber Crime Coordination Centre as assured by the Ministry. In view of the ever increasing instances/cases of various forms of cyber crimes in the country, the Committee are of the view that setting up of the Centre needs to be expedited so as to tackle and deter these crimes. The Committee, therefore, would like the Ministry to make earnest efforts in a time bound manner to set up the Indian Cyber Crime Coordination Centre without further delay.
2.	99	USQ No. 1395 dated 04.03.2016	Defence (Department of Defence)	Defence Deal with Augusta Westland	The Ministry informed that the investigation into the VVIP/VIP helicopter case by the CBI is still underway and the completion of the investigation is likely to take considerable period of time and therefore according to the Ministry it is not possible to indicate any definite time-frame for completion of

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1	2	3	4	5
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3.	102	USQ No. 1917 dated 23.07.2014	External Affairs	Extradition of Kim Davy
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the same and pleaded that the Assurance be dropped. The Committee are of the view that an Assurance cannot be dropped merely on the ground that the matter is being investigated by the CBI which will take time. The matter is of national concern and as such it should be brought to its logical end to ensure transparency and accountability in the entire spectrum of the country's defence deals. The Committee, therefore, desire that the Ministry should impress upon the CBI for expeditious investigation into the case and furnish the requisite details emerging therefrom alongwith the details of the action taken against the guilty persons.

The Committee understand that the issue of extradition of Kim Davy, a Danish national and the prime accused in Purulia Arms Drop case is a complex and long standing one and action does not lie with India alone. However, the sheer enormity and notoriety of the crime warrant a logical conclusion of the case. The Committee would like the Ministry of External Affairs to introspect and scale up the level of coordination with the Ministry of Home Affairs to ensure preparation and submission of a proper, valid and fool proof extradition request to the Danish authorities at the earliest by utilizing the services of the Indian Mission in Denmark so that the Danish authorities no longer unjustly shield Mr. Kim Davy, the prime accused from extradition.

4.	104	USQ No. 2510 dated 11.03.2016	Finance (Department of Financial Services)	NBFC/Chit Fund Frauds
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The Committee, therefore, urge upon the Ministry to vigorously speed up their efforts being made in this direction to ensure that the prime accused is extradited and the Assurance is implemented at the earliest.

According to the Ministry, as the matter of the Assurance relates to CBI cases under investigation, the completion of the investigation, filing of charge sheet in these cases wherever necessary as well as trial of the cases in a court is a time consuming process and may take a long time for completion. The Ministry have also stated that these processes are not under its control. On these grounds, the Ministry have requested for dropping the Assurance. The contention of the Ministry is untenable since an Assurance cannot be dropped merely on the ground that the matter is being investigated by the CBI which will take time. The Committee are of the view that the Ministry needs to bring the 82 cases registered/investigated by the CBI and the 42 cases investigated by the Directorate of Enforcement to their logical conclusions. It is imperative for the Ministry to apprise the Committee of the details thereof alongwith the follow up action taken thereon. The Committee, therefore, desire that the matter be pursued vigorously with the CBI. The Committee would also like to be apprised of the initiatives taken and the progress made therein.

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1	2	3	4	5
5.	108	USQ No. 3134 dated 11.02.2014	Home Affairs	Utilization of Funds by NGOs
6.	109	USQ No. 109 dated 22.11.2011	Information and Broadcasting	Amendment in PCI Act.

The Ministry contended that no Assurance was given by them in the instant case. This contention is unacceptable to the Committee since it is their prerogative to treat a particular reply as an Assurance and the Ministry cannot question the wisdom of the Committee as to what constitutes an Assurance. The Committee, therefore, urge upon the Ministry to vigorously pursue the matter with CBI and the Committee be apprised of the progress made in the matter.

The reasons cited by the Ministry for dropping of the Assurance concentrate on the issue of abolition of the Group of Ministers to examine the Report on Paid news and the issue of amendment in the PCI Act is left out. While the Assurance pertaining to the issue of the Group of Ministers may be dropped because of its irrelevance in the present situation, the Assurance on the issue of Amendment in the PCI Act needs to be pursued. Considering the unethical conduct of various media houses especially electronic media companies, there is a pressing need for arming the PCI with more powers and bringing the electronic media under its jurisdiction, the Committee cannot drop the Assurance. Observing that the Assurance should be brought to its logical conclusion, the Committee direct the Ministry to pursue the matter vigorously. The Committee would also like to be apprised of the initiatives taken and progress made in the matter.

7.	112	SQ No. 301 (Supplementary by Smt. Bhavana Pundlikrao Gawali, M.P.) dated 15.12.2014	Micro, Small and Medium Enterprises	Development of MSMEs
8.	115	SQ No. 75 dated 03.12.2015	Road Transport and Highways	National Highways on Coastline

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The Committee note that the Ministry is silent on the issue of making an exclusive policy for generating employment opportunities for drought prone States/regions including Vidharbha. The Committee would like the Ministry to pursue this issue and bring the Assurance to its logical end.

According to the Ministry, comments are being sought from various Ministries/Departments/State Governments on Bharatmala Pariyojana Project. Citing that the proposal would thereafter be sent to Cabinet for approval, the Ministry have stated that it is premature to say anything about launching of the said project until the proposal is approved by the Cabinet. According to the Ministry, similar statement given in reply to a USQ No. 2356 dated 10.08.2015 in Rajya Sabha was dropped by the Rajya Sabha Secretariat and hence instant case may not be qualified for an Assurance. However the Committee are not convinced with the ground given by the Ministry for dropping of the Assurance and urge upon the Ministry to make earnest efforts in co-ordination with stakeholders and fulfil the Assurance at the earliest. The Committee would also like to be apprised of the initiatives taken and progress made in this regard.

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1	2	3	4	5	6
9.	116	USQ No. 687 dated 02.12.2015	Urban Development	Light Metro in Kerala	The Ministry contended that no Assurance was given in this case. The Committee reject it outrightly since it is the prerogative of the Committee to treat a particular reply as an Assurance and the Ministry cannot question the wisdom of the Committee as to what constitutes an Assurance. In this case, the Ministry are required to furnish the details of the clarifications sought from the State Government of Kerala to examine the proposals for implementation of Light Metro Rail Projects in the State as per the extant policy/guidelines. The Committee would like the Ministry to pursue the matter vigorously and bring the Assurance to its logical end.

## APPENDIX XI

### MINUTES

#### TWELFTH SITTING

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT  
ASSURANCES (2016-2017) HELD ON 9TH AUGUST, 2017 IN  
CHAIRPERSON'S CHAMBER ROOM NO. 133, PARLIAMENT  
HOUSE ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1530 hours on Wednesday,  
9th August, 2017.

#### PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — *Chairperson*

#### MEMBERS

2. Shri Rajendra Agrawal
3. Shri Bahadur Singh Koli
4. Shri Prahlad Singh Patel
5. Shri Sunil Kumar Singh

#### SECRETARIAT

1. Shri U.B.S. Negi — *Joint Secretary*
2. Shri P.C. Tripathy — *Director*
3. Shri S.L. Singh — *Deputy Secretary*

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following four (04) draft Reports without any amendment:—

- (i) Draft 63rd Report regarding requests for dropping of Assurances (Acceded to);
- (ii) Draft 64th Report regarding requests for dropping of Assurances (not acceded to);
- (iii) Draft 65th Report regarding requests for dropping of Assurances (Acceded to);
- (iv) Draft 66th Report regarding requests for dropping of Assurances (not acceded to).

2. The Committee also authorized the Chairperson to present the Reports during the current session of the Lok Sabha.

*The Committee then adjourned.*

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